

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1073/99  
MA-346/2001

(22)

New Delhi this the 20th day of November, 2001.

Hon'ble Dr. A. Vedavalli, Member(J)  
Hon'ble Sh. M.P. Singh, Member(A)

Sh. R.P. Nath,  
S/o late Sh. D.C. Nath,  
R/o 144, Sarai Kale Khan,,  
New Delhi-13. .... Applicant

(Present : None even on second call)

Versus

1. Union of India through  
its Secretary,  
Ministry of Finance,  
New Delhi.
2. Ministry of Finance  
Office of the Principal Secretary,  
Central Excise, Central Secretariat,  
North Block, New Delhi.
3. The Chairman,  
Central Board of Excise  
& Customs, North Block,  
New Delhi.
4. The Commissioner-II,  
Central Excise,  
Meerut, UP.
5. The Asstt. Commissioner,  
Central Excise,  
Division Moradabad,  
UP. .... Respondents

(through Ms. Lata Gangwani, proxy for Sh. H.K. Gangwani  
Advocate)

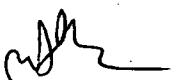
ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

None appeared for applicant even on second call. It is noticed that neither the applicant nor any counsel on his behalf appeared on several earlier occasions, namely, 20.04.2001, 30.05.2001, 31.07.2001,

Abv

(23)

07.09.2001 and 30.10.2001. In the circumstances, it appears that the applicant is not interested in pursuing the OA further. The OA is, therefore, dismissed for default and non-prosecution.

  
(M.P. Singh)  
M(A)

  
(Dr. A. Vedavalli)  
M(J)

/vv/